

National Company Law Tribunal

Allahabad Bench

CP NO. 133/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 27.10.2017

NAME OF THE COMPANY: *Asset Reconstruction Company (India) Ltd*
Vs. Shamken Multitab Ltd.

SECTION OF THE COMPANIES ACT: *70 of I & B code of 2016*

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>	<i>Fahim</i>	<i>Advocate</i>	<i>Corporate debtor</i>	<i>[Signature]</i>
<u>2.</u>	<i>P.V. Dinesh</i> <i>S.K. TRIPATHI</i>	<i> </i>	<i>Financial Creditor</i>	<i>[Signature]</i>

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Sh. P.V. Dinesh alongwith S.K. Tripathi for the Financial Creditor. Advocate Sh.

Faheem Ahmad for the Corporate Debtor Company. He seeks time for filing

Vakalatnama on behalf of the Corporate Debtor Company and to file objection to

the present I.B. petition. The Vakalatnama is taken on record ^{and} the time for filing

objection is granted with such direction to serve an advance copy thereof ^{to} the *counsel*

For Financial Creditor *[Signature]*

The matter be listed on 16th November, 2017.

Date: 27/10/2017

Typed by
Md. Zaid

[Signature]
H.P. Chaturvedi, Member(Judicial)